

**In the Court of the Judicial Magistrate Additional Mahila Court, Madurai.**

**Present: Tmt. P. Anuradha,B.A.,B.L.,**

**Judicial Magistrate Additional Mahila Court, Madurai.**

**Dated this the 15th day of May 2020.**

**Cr.M.P. 5077/2020**

Senthil @ Senthil Ramesh S/o Madasamy

--Petitioner/Accused.

/VS/

Sub Inspector of Police,

K. Pudur Police Station,

Cr.No.987/2020

U/s 294(b), 323, 324, 506(ii) IPC

and 4 of TNPWH Act

-- Respondent.

This Bail Petition is coming before me on this day filed by Thiru L.Siva for Petitioner and APP for the prosecution side, heard bothsides perused the records and this court passed the following.

**ORDER**

This case was registered by the respondent police against the Petitioner / accused U/s.294(b), 323, 324, 506(ii) IPC and 4 of TNPWH Act.

The Petitioner / accused was arrested and sent to Judicial Custody on 08.05.2020. The counsel for the petitioner submitted that Petitioner / accused is innocent and he is no way connected with the allegation that has been level as against him in the present case. The police and Learned APP raised that the Petitioner / accused committed the offence and the investigation is still pending and stated that injured discharge from the hospital.

Heard bothsides. Records Perused. Upon considering the fact of the case, Judicial Custody for the past 8 days for the alleged offence U/s 294(b), 323, 324, 506(ii) IPC and 4 of TNPWH Act, whether the accused has committed the offence or not can be looked in the trial. The presumption of innocence is in favor of the petitioner / accused till heard, the accusation is to be proved in the trial only.

Considering the facts and circumstances of the case, and period of judicial custody and also in the interest of justice in my considered view of opinion is that the accused can be released on bail by imposing suitable condition for his presence. I am inclined to enlarge the petitioner on bail on the following conditions.

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1. The accused is directed to execute own bond for sum of Rs.10000/-to the satisfaction of The Jail Superintendent, Sub-Jail, Melur.
2. The accused shall surrender before this court and execute bond along with two sureties for Rs. 10,000/- each to the satisfaction of this within a period of 15 days after the withdrawal of Lockdown.
3. The accused shall appear and sign before respondent police station daily at 10.00 A.M and evening 5.30 P.M until further orders after the withdrawal of lockdown.

**S/d. P. Anuradha  
Judicial Magistrate,  
Additional Mahila Court, Madurai.**

**Copy to**  
The Jail Superintendent,  
Sub - Jail,  
Melur.